

**WRITTEN ANSWERS TO QUESTIONS**  
**Revision of Registration Charges on**  
**the Low/Janta Income Group Flats of**  
**D.D.A.**

\*447. SHRIMATI LAKSHMI KUMARI CHUNDAWAT: Will the Minister of WORKS AND HOUSING be pleased to refer to the answer to Unstarred Question 334 given in the Rajya Sabha on the 27th November, 1974 and state:

(a) whether the Delhi Administration have taken a decision on levying stamp duty on the houses/flats sold by the D.D.A. to the persons in the low and janta income groups only on the cost of land as recommended by the Central Government;

(b) if not, the reasons for delay and by when the decision is likely to be taken;

(c) whether there is a proposal under Government's consideration to issue instructions to the Ministries/Department of Government of India to allow time to Government loanees (Government employees) to get their houses/flats registered after the decision is taken; and

(d) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTER OF WORKS AND HOUSING (SHRI DALBIR SINGH): (a) to (d). A statement is laid on the Table of the House.

**Statement**

The Delhi Administration have still not taken a decision on levying of stamp duty on the houses/flats sold by D.D.A. It is understood that the matter is still being examined from all angles.

2. As regards the question of issuing instructions to Ministries/Departments of Government of India to allow time to Government employees to get their houses/flats registered after the deci-

sion is taken, it may be clarified that when D.D.A. dispose of flats/houses on 'cash down' basis the conveyance deed is required to be executed by the allottees, whether Government employees or otherwise, within a prescribed time. In the case of allottees on hire-purchase basis, the question of immediate execution of conveyance deed does not arise, as the conveyance deed is executed after the expiry of the hire-purchase period. The question of issuing instructions for extending time for registration of conveyance deeds pending a decision on stamp duty, therefore, does not arise.

**Recommendations of Dr. Jai Krishna Committee on Regional Engineering College**

\*452. SHRI S. W. DHABE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the details of the recommendations made by Dr. Jai Krishna Committee in respect of Regional Engineering Colleges in the country;

(b) whether staff in Engineering Colleges went on strike in February, 1973 for one day in regard to the implementation of the recommendations of the Committee; and

(c) what steps Government propose to take to implement the recommendations specially on revision of pay scales?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) to (c). A statement giving the required information is placed on the Table of the House.

**Statement**

(a) to (c). The Review Committee for the Regional Engineering Colleges under the Chairmanship of Dr. Jai Krishna made the following major recommendations in their report:—

(i) A Council of these Engineering Colleges should be established by